

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1454
ANSWERED ON 28/07/2026**

PENSIONER UNDER NSAP

1454. Shri Saptagiri Sankar Ulaka:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of delays, rejection or non-disbursement of pensions under the National Social Assistance Programme (NSAP) in Odisha since January 2026, reportedly due to technical issues and, if so, the details thereof;**
- (b) the number of beneficiaries affected by such delays, rejection or non-disbursement since January 2026 along with the reasons therefor, State/UT-wise and district-wise for Odisha;**
- (c) whether such disruptions were caused by Aadhaar authentication/seeding issues, DBT/PFMS failures, banking errors, beneficiary data mismatches, inactive or frozen accounts or other technical reasons, if so, the details thereof; and**
- (d) the corrective measures taken, including grievance redressal, clearance of pending pensions and directions issued to States/UTs for alternative disbursement mechanisms, to ensure that no eligible elderly person, widow or person with disability is denied or delayed pension benefits?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a): National Social Assistance Programme (NSAP) has transitioned from the SNA framework to the SNA-SPARSH mechanism. As informed by the Government of Odisha, during the transition to the new payment architecture, the State Government continued pension disbursement from the State Consolidated Fund to ensure continuity of benefits. Subsequently, the State completed the onboarding process on SNA-SPARSH and pensions are now being disbursed from the Mother Sanction issued under the SNA-SPARSH mechanism.

Further, as informed by the State Government, payment failures, wherever reported, are promptly resolved in coordination with the concerned banks and technical agencies by rectifying the underlying technical and data-related issues. The Ministry extends necessary support to the State for resolution of such issues.

(b) to (d): With effect from 2026–27, funds under NSAP are being released through SNA-SPARSH mechanism. Under this mechanism, States/UTs with legislature, after onboarding on SNA-SPARSH, utilize funds against the Mother Sanction issued by the Ministry. The Ministry has issued Mother Sanction for the first instalment of 2026-27 to all the States/UTs.

At the time of initiation of payment through the NSAP portal, prescribed system-based validation checks are carried out to ensure that benefits are credited to the intended beneficiaries and to prevent leakages. Payment failures, wherever reported, are addressed promptly through necessary corrective action by the concerned authorities. States/UTs are expected to ensure that no beneficiary is denied his or her pension for the reasons that she/he has inactive or frozen bank account and/or Aadhaar number or other technical reasons.

The State/UTs are expected to develop an effective and proactive strategy sensitive to the special needs of the beneficiaries so that beneficiaries receive their pension timely. The Ministry monitors the implementation of NSAP through the NSAP-PPS portal, review meetings and visits by Area Officers. Grievances are addressed through the CPGRAMS portal with electronic tracking and time-bound resolution by the concerned authorities. Grievances received through physical mode are also addressed through correspondence with the concerned States/UTs.
